## REPORT OF THE PUBLIC ACCOUNTS COMMITTEE

SHRI NIRMAL CHATTERJEE (West Bengal): Sir, I beg to lay on the Table a copy (in English and Hindi) of the Fiftieth Report of the Public Accounts Committee on Complete Loss of Gold Articles.

### MESSAGE FROM THE LOK SABHA

## (I) The Indian Electricity, (Amendment) Bill, 1986

SECRETARY-GENERAL: Sir, I have to report to the House the following message received from the Lok Sabha, signed by the Secretary-General of the Lok Sabha.

**(I)** 

"In accordance with the provisions of rule 120 of the Rules of Procedure and Conduct of Business in Lok Sabba, 1 am directed to inform you that Sabha, at its sitting held on the 4th August, 1986, agreed without any amendment to the Indian Flectricity (Amendment) Bill, 1986, which was passed by Rajya Sabha at its sitting: held on the 22nd July, 1986."

# MOTION FOR ELECTION TO CENTRAL ADVISORY COMMITTEE FOR NATIONAL CADET CORPS

THE MINISTER OF STATE IN THE DEPARTMENT OF DEFENCE RESEARCH AND DEVELOPMENT (SHRI ARUN SINGH): Sir, I beg to move:

"That in pursuance of clause (i) of sub-section (1) of section 2 of the National Cadet Corps Act, 1948 (31 of

1948), this House do proceed to elect, in such manner as the Chairman may direct, one member from among the members of the House to be a member of the Central Advisory Committee for the National Cadet Corps."

The question was put and the motion was adopted.

SHRI NIRMAL CHATTERJEE (West - Bengal): Is there any age bar?

SHRI ARUN SINGH: No age bar.

MR. CHAIRMAN: Now we will take up Special Mentions. First, Shrimati Amrita Pritam. I wanted to give preference to the maiden speech.

REFERENCE TO THE NEED FOR AP-PLICATION OF INTERNATIONAL COPYRIGHT LAW BETWEEN INDIA AND PAKISTAN

श्रीमती अमृता प्रोतम (नाम-निर्देशित) ध्र सभापित महोदय, में मरकार की तवज्जह इस तरफ दिलाना चाहती हूं कि हिन्दुस्तान के कितने ही शायरों और अदीबों की कितानों पाकिस्तान में शाया हो रही हैं। इनके लिए न तो अदीबों से इजाजत ली जाती हैं और न कोई मुआवजा दिया जाता हैं। इसके अलावा गलत तरजूमें दोखकर जो उन्हों जहेनी-तकलीफ होती हैं, वह वही जानते हैं। दूसरी तरफ यह हकीकत हैं कि पाकिस्तान के कुछ अदीबों की कितानों हिन्दुस्तान के छोटो-छोटे प्रकाशक बगैर उनकी इजाजत के शाया करते हैं, लेकिन बड़े प्रकाशक एसा नहीं करते । बहरहाल, दोनों मुल्कों के अदीब इस सिलसिली

मं परेशान हैं, इसलिए इण्टरनेशनल कापी-रइट का जो कानन सब देशों पर लाग. होता है, वह हिन्द्स्तान और पाकिस्तान के बीच भी लाग होना चाहिए।

### REFERENCE TO THE RAID AT HOUSE IN ALLAHABAD AND UN-EARTHING OF 1000 LIVE BOMS

SHRIMATI RENUKA CHOWDHURY (Andhra Pradesh): Sir, I want to draw the attention of the House to the Allahabad raid which yielded 1000 live bombs This was published in today's newspapers. This is a serious matter. This report has come up in different forms. Now, there is a statement which says that the city Superintendent of Police, Mr. V. R. Pant, said that the Police were investigating it the explosives were being supplied to antisocial and antiational elements. I don't think it is some thing which you have to debate about whether the bombs are for anti-national and anti-social elements. II it is in national interest, then these bombs cannot be in the hands of private people. the very fact that 1000 live bombs were allowed to accumulate in one concentrated area indicates that they were for antinational and anti-social elements. What kind of people were involved in it? It mere any Movement behind it? Wheretrom were they getting materials like this! Is this an indication of another terrorist attack? Has our intelligence been put in rull torce to collect information regarding is the Central Government planning to alert the State Government as national drive so that all of us can contribute constructively in preventing things from happening. While I do congratulate the Police for unearthing such things, I think there should not be any speculation whether they are being plied to anti-national and anti-social ele-Bombs like these cannot be private hands, So, I urge upon the Government to take expeditious action and give a national call so that all the States involved come together on a olatform and work out a common straegy to unearth such anti-national 1916 **RS--**6,

anti-social activities and take a suitable action against it. Thank you Sir.

of AIIMS

#### REFERENCE TO THE WORKING CONDITIONS AT AIMS

SHRI KRISHNA KUMAR BIRLA (Rajasthan): It is unfortunate that working conditions and the attitude of doctors in the Government hospitals Delhi continue to be appalling. cent death of 60-year old Mrs. Sood at the AIIMS is a case in point. It has been alleged that the patient had to between the OPD and Emergency due to the callous attitude of some of the doctors.

On 23rd April, 1986, when Mrs. Sood was taken to the AIIMS, her case was referred to OPD by the Emergency, She was obliged to wait in a long queue the OPD although she could barely stand. When after repeated requests her case was referred to a doctor 'for examination and opinion, the doctor without even amining her wrote on the card 'no hedon Tuesday' which was three days come On Mrs. Sood's pleading, a bed tater. was ultimately arranged in the Emergency Ward by a doctor. But in spite of being in a serious conditions, Mrs. Sood was treated with a callousness unwarthy of the medical profession. Finally, while she was being taken in a wheel chair collapsed and it was only after her death the doctors started attending on her.

In yet another case when the Director of Delhi Zoo, bitten by a Cobra, was taken to the AIIMS recently, scant attention is reported to have been paid to him. In the case of snake bites, timely treatment is of great importance. In this case, atfer dilly-dallying with treatment for over 45 long minutes the Director was informed that anti-snake venom could not be administered as the hopsital had none. Director was then removed to Safdariang. Hospital where he reached just in time. Anything could have happened within those at AIIMS when he 45 minutes battling with death.